

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ), CHENNAI

M.A.No. 03 of 2021

in

Original Application No.71 of 2020 (SZ)

Between:

The Chief Secretary,
Secretariat, Hyderabad,
State of Telangana,
cs@telangana.gov.in
Phone No.040-2345620.

... Applicant
(3rd Respondent)

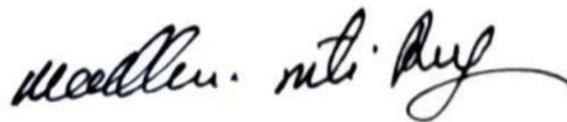
AND

1. Union of India,
Rep. by its Secretary,
Union Ministry of Environment, Forest & CC,
Indira Paryavaran Bhavan,
Jorbagh, New Delhi – 110001.
Mail : secy-moef@nic.in
Phone – 011-24695262.

... 1st Respondent
(1st Respondent)

COUNTER AFFIDAVIT FILED BY THE 3rd RESPONDENT

Date-6.08.2021



**M/S MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu,
Chennai – 600 094. Mobile: 98407 98460 / 6383121322.

COUNSEL FOR 3rd RESPONDENT/4TH RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ),
CHENNAI**

(Application under Sections 14, 15 read with Sections 17, 18 of
National Green Tribunal Act, 2010)

M.A. No. 03 of 2021

in

Original Application No.71 of 2020 (SZ)

Between

The Chief Secretary,
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And 4 others

----Respondents

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DATE:06.08.2021

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, (SZ),
CHENNAI**

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Original Application No.71 of 2020 (SZ)

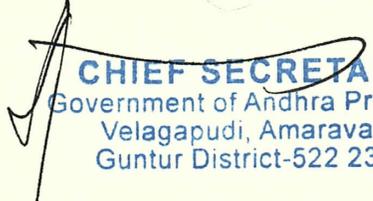
Between:

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Secretariat, Hyderabad,
State of Telangana,
cs@telangana.gov.in
Phone No.040-2345620.

... Applicant
(3rd Respondent)

AND

1. Union of India,
Rep. by its Secretary,
Union Ministry of Environment, Forest & CC,
Indira Paryavaran Bhavan,
Jorbagh, New Delhi – 110001.
Mail :secy-moef@nic.in
Phone – 011-24695262.
..1st Respondent
(1st Respondent)
2. Union of India,
Rep. by its Secretary,
Union Ministry of Jal Shakti,
Sramasakti Bhavan,
New Delhi – 110001.
Mail : secy-mowr@nic.in
Phone – 040-2345620
...2nd Respondent
(2nd Respondent)
3. The Chief Secretary,
Secretariat, Velagapudi,
Guntur District,
State of Andhra Pradesh,
Mail :cs@ap.gov.in
Phone No.0863-2444461
...4th Respondent
(4th Respondent)
4. Krishna River Management Board
Rep. by its Member Secretary,
Government of India, Ministry of Water
Resources,
5th Floor, Jalasoudha, Errum Manzil,
Hyderabad – 500082
...5th Respondent
(5th Respondent)


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Velagapudi, Amaravati,
Guntur District-522 233.

Mail.Membersecretary-krmb@gov.in
Phone No : 040-23301858

5. M/s SPML-Infra Limited,
Rep. by its Managing Director,
Having Registered Office located at
F-27/2, Okhla Industrial Area, Phase-II,
New Delhi – 110020;
Mail: info@spml.co.in
Phone: +91 11 26387091

...6th Respondent
(6th Respondent)

COUNTER AFFIDAVIT OF THE 3rd RESPONDENT

I, Aditya Nath Das, S/o Sri Gowrikantha Das, aged about 60 years, Occ: Chief Secretary, Government of Andhra Pradesh, R/o Vijayawada, do hereby solemnly affirm and sincerely state on oath as follows:

1. I am the Chief Secretary to the Government of Andhra Pradesh and I am well acquainted with the facts of the case.
2. It is humbly submitted that the present application filed by the Applicant under Sections 26 and 28 of National Green Tribunal Act, 2010, is not maintainable in law or on fact. The application filed by the Applicant is not maintainable as the Original Applicant in O.A. 71 of 2020 is not a party and for not impleading the proper unnecessary parties, the application is liable to be dismissed in limine. The cause title of the Miscellaneous Application is also defective. Further, the applicant herein is one of the Respondents in the main O.A, hence the present Applicant cannot maintain the present application. The State of Andhra Pradesh did not violate any order passed by this Hon'ble Tribunal and it has no intention to


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Government of Andhra Pradesh
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Guntur District-522 233.

act in disobedience with the orders passed by this Hon'ble Tribunal, much less the order dated:29.10.2020. The State of Andhra Pradesh did not act in deviation of the orders passed by this Hon'ble Tribunal. I deny all the allegations made in the above Application except those that are specifically admitted as hereunder.

3. At the outset, I humbly submit that the present application filed by the Applicant is liable to be dismissed as the same was filed without verifying the true and correct facts and the nature of work going on the ground.
4. I submit that before advertng to the various allegations made in this Application, I wish to place true and correct facts as regards the nature of work undertaken by the State of Andhra Pradesh, which are as follows.
5. I humbly submit that the State of Andhra Pradesh,in view of dwindling flows into Srisailam Reservoirand change of inflow pattern into Srisailam Reservoir,planned to construct Rayalaseema Lift Irrigation Scheme (RLS) originally at Mutchumarri to draw water from the foreshore of Srisailam Reservoir to realise its allocated share of water by KWDT-I and KWDT-II and the projects mentioned in Para 10 of Eleventh Schedule of Act, 2014.
6. I submit that the State of Andhra Pradesh is unable to realise its allocated share through Pothireddypadu Head Regulator as it can draw water by gravitation only when the water level in Srisailam Reservoir is +854 feet


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and above. The proposed RLS is planned to draw water from foreshore of Srisailam Reservoir at +800 feet to supplement water needed for 4 systems namely (1) SRBC (19 TMC) (2) Drinking water supply to Chennai City (15 TMC), (3) Telugu Ganga Project (29 TMC) and (4) GaleruNagari SrujalaSrvanthi (38 TMC), totalling to 101 TMC. The proposed RLS is to supplement 3 TMC per day to Srisailam Right Main Canal (SRMC) downstream of Pothireddypadu Head Regulator to supplement water to the abovementioned project. Thus, in order to realise theabovementioned quantity of 101 TMC, the proposed RLS is taken up by the State of Andhra Pradesh,which draws water when the water level in Srisailam Reservoir is between +800 feet and to +854 feet.

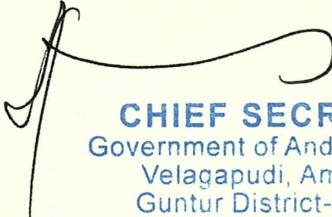
7. I submit that water will be drawn from Srisailam Reservoir through Pothireddypadu Head Regulator, when the water level in Srisailam Reservoir is in between +854 feet to +885 feet and these drawls are by gravitation. However, when the water level in Srisailam Reservoir has gone below +854 feet, the water would be drawn through RLS up to a level of +800 feet.
8. I humbly submit that Sri Gavinolla Srinivas challenged the construction of RLS by the State of Andhra Pradesh before this Hon'ble Tribunal. This Hon'ble Tribunal disposed of the said O.A.No.71 of 2021 with the following directions:


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- i. *“Since, the Ministry of Jal Shakti has already directed the Andhra Pradesh Government not to proceed with the project without submitting the Detailed Project Report (DPR) before the Krishna River Management Board (KRMB) and getting their appraisal done, there is no necessity for this Tribunal to go into the question whether prior approval from the Krishna Rive Management Board (KRMB) is required or not as the matter has to be considered by that Board after evaluating the Detailed Project Report (DPR) to be produced before them as directed by the Ministry of Jal Shakti as that is covered by the provisions of the Andhra Pradesh Reorganization Act, 2014.*
- ii. *“Since, the Tribunal has prima facie found that there is a component of irrigation envisaged in the project and which requires prior Environmental Clearance (EC), and without getting prior Environmental Clearance (EC), the 4th respondent is not entitled to proceed with the project, the 4th respondent is restrained from proceeding of the work without getting Environmental Clearance (EC).*
- iii. *“The parties are directed to bear their respective costs in the application.”*

9. I submit that pending the main O.A., this Hon’ble Tribunal by order dated 13.07.2020 permitted the State of Andhra Pradesh to proceed with the tenders and also to conduct necessary survey in respect of RLS. The 5th Respondent herein became the highest bidder and it entered into an agreement with the State of Andhra Pradesh in respect of the RLS.

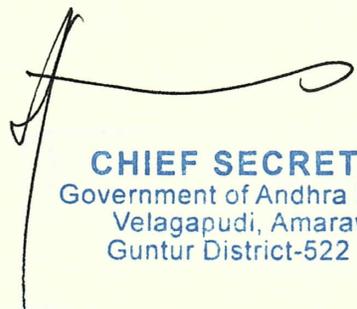
10. I submit that in the light of various observations made by this Hon’ble Tribunal, while passing the order dated 29.10.2020, the 3rd Respondent requested the 5th Respondent to conduct a detailed survey and investigation and to suggest an alternative site, if any, other than the original site i.e. Mutchumarri to avoid land acquisition. After a detailed



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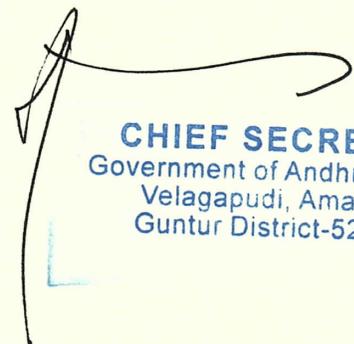
investigation, the 5th Respondent suggested that RLS may be constructed on the left side of the Pothireddypadu Head Regulator, where Government land is available.

11. I submit that the alternative proposal made by the 5th Respondent, was considered by the Technical Expert Committee comprising of two Chief Engineers, from Central Designs Organization, Vijayawada and the Chief Engineer, Kurnool. The Technical Expert Committee approved the alternative site for the construction of RLS situated on the left side of the Pothireddypadu Head Regulator. Thereafter, the State of Andhra Pradesh requested the Geological Survey of India to inspect the alternative site at Pothireddypadu Head Regulator as regards its feasibility. The Geological Survey of India vide its Lr.No.43/EGD/GSI/SR/2020, dated 04.12.2020, issued feasibility report, stating that the alternative location is suitable for construction of RLS. The Conservator of Forest of Nagarjunasagar-Srisailem Tiger Reserve is also requested to furnish his views on the alternative site. The Conservator of Forest of Nagarjunasagar-Srisailem Tiger Reserve vide Proceedings Lr.Rc.No.1055/2021/TO, dated 27.06.2021 stated that there are no Eco Sensitive Zone (ESZ) within 10 Km of the proposed project site and the existing Nagarjunasagar-Srisailem Tiger Reserve is situated at a distance of 11.54 Kms. For better appreciation of this Hon'ble Tribunal, the following comparative table would furnish necessary details of the original proposal projected before this Hon'ble Tribunal before passing the order dated 29.10.2020 and the modified present proposal.



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Components	Original proposal of Rayalaseema Lift Scheme	Modified present proposal
<p>1. <u>Pump house</u>: Pump house is proposed to accommodate 12 Nos. of pumps. With a capacity of 81.93 cumecs.</p>	<p>i. Pump House located to the East of Mutchumarri Village.</p>	<p>I. The Pump House on the 'higher ground' adjacent to existing PRHR on <i>Northern side</i>.</p>
<p>2. <u>Approach channel</u>: It is proposed from foreshore area to reach 800 ft level upto proposed pump house including forebay from the end of the approach channel upto the pump house.</p>	<p>ii. Approach channel running along the ridge line in submergence area for a length of 4.5 Km.</p>	<p>II. Approach channel running along the valley in Bhavanasi river for a length of 8.89 Km.</p>
<p>3. <u>Pipeline</u>: The M.S. pipeline of 500 mm diameter is proposed from pump house to the delivery cistern.</p>	<p>iii. Pipeline: The M.S. pipeline of 500 mm diameter is proposed from pump house to the delivery cistern.</p>	<p>III. Delivery carried through pipelines into the DC.</p>
<p>4. <u>Link Canal</u>: Excavation of link canal from the delivery cistern to SRMC, downstream of Pothireddypadu Head Regulator @ 0.5 kms.</p>	<p>iv. Link Canal Running for a length of 22.9 Kms parallel to the FRL for most part, passing adjacent to/ in-between resettlement villages/ colonies of Sankirenipalle/N/MGhanapuram and joining SRMC @ 4th Km.</p>	<p>IV. Link canal for a length of 0.5 Km <i>constructed on SRMC D/S of HR.</i></p>
	<p>v. Nearly 500 acres of private lands are to be acquired for this proposal.</p>	<p>*** <u>This proposal does not require any Land Acquisition. (emphasis supplied)</u></p>

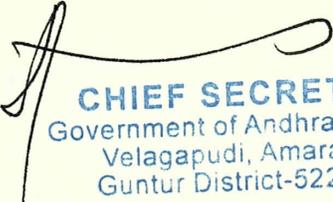


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The letter from the Geological Survey of India vide its Lr.No.43/EGD/GSI/SR/2020, dated 04.12.2020 is filed herewith as **Annexure-1** and the proceedings of the Conservator of Forest of Nagarjunasagar-Srisailam Tiger Reserve vide Lr.Rc.No.1055/2021/TO, dated 27.06.2021 is filed herewith as **Annexure-2**.

12. I submit that the above table makes it clear that in the modified proposal, the pump house is situated north side of the existing Pothireddypadu Head Regulator with an approach channel of 8.892 Km located in the foreshore of Srisailam Reservoir with a forebay of 2.37 Km, with a link canal of 0.5km length connecting to the existing SRMC at 0.3kms downstream of Pothireddypadu Head Regulator. Thus, the land required for the modified proposal is only 25.20 hectares. The said extent of the land is a Government land and is available at Pothireddypadu Head Regulator, which was acquired for the construction of the Pothireddypadu Head Regulator and excavation of SRMC to dump the spoil (Muck) from the construction of Pothireddypadu Head Regulator and excavation of SRMC. The dumped spoil / muck in the said Government land to an extent of 25.20 hectares will be carted into the existing gaps of the spoil banks all along SRMC, so that already available Government land will be used for the proposed RLS and no acquisition of land is required.

13. I submit that the modified scheme does not involve creation of any new ayacut/additional utilisations as there is no increase in the carrying capacity of the existing canal either by providing additional


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canals/diversion canals or by widening/enhancing the dimension of the existing canals. It is also brought to the kind notice of this Hon'ble Tribunal that there are no Eco Sensitive Zone (ESZ) within 10 Km from the proposed new site and the nearest protected area is Nagarjunasagar-Srisailem Tiger reserve which is at a distance of 11.544km.

14. I humbly submit that the State of Andhra Pradesh has submitted DPR of RLS modified scheme with all necessary details to Central Water Commission and KRMB on 30.06.2021 and 01.07.2021 respectively. The submission of DPR to CWC by the State of Andhra Pradesh is filed herewith as **Annexure-3** and the submission of DPR to KRMB by the State of Andhra Pradesh is filed herewith as **Annexure-4**.

15. I humbly submit that on 09.06.2021, the State of Andhra Pradesh has applied for Environmental Clearance to the modified proposal. The Expert Appraisal Committee (EAC) of Ministry of Environment & Forest & Climate Change considered the modified proposal of the State of Andhra Pradesh in its meetings held on 17.06.2021 & 07.07.2021 and sought certain clarifications from the State of Andhra Pradesh and the same is pending. The letter from the State of Andhra Pradesh for Environmental Clearance is filed herewith as **Annexure-5**.

16. It was brought to the notice of the Expert Appraisal Committee (EAC) that

- (i) water will be drawn commensurate to the allocation of the State of Andhra Pradesh out of allocation made by KWDT-1 either by


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gravity or by pumping depending upon the water level in the SrisaillamReservoir.

- (ii) It is made clear to the EAC that both mechanisms will not and cannot be operated simultaneously and that the present scheme is envisaged only to bridge the gap in the realization of an allocated water for all beneficial uses including drinking and irrigation purposes.
- (iii) It is further brought to the notice of the EAC that the schemes through which water being supplied were already granted environmental clearances vide proceedings Lr.No.J-0016/70/83-1A, dated 19.08.1998 for Telugu Ganga Project, Lr.No.J-12011/7/95/1A, dated 07.07.1995 for SRBC and Lr.No.J-12001/18/2006-1/A1, dated 21.06.2006 for Galeru Nagari SujalaSravanthi (GNSS). The environmental clearance for Telugu Ganga Project vide proceedings Lr.No.J-0016/70/83-1A, dated 19.08.1998 is filed herewith as **Annexure-6**; for SRBC vide proceedings Lr.No.J-12011/7/95/1A, dated 07.07.1995 is filed herewith as **Annexure-7** and for GNSS vide proceedings Lr.No.J-12001/18/2006-1/A1, dated 21.06.2006 is filed herewith as **Annexure-8**.
- (iv) It is further brought to the notice of the EAC that under the proposed scheme, water would be utilized in the


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abovementioned existing schemes, which have environmental clearance without creating any new irrigation, no fresh environmental clearance is required. However, the State of Andhra Pradesh in obedience with the order dated 29.10.2020 passed by this Hon'ble Tribunal, applied for environmental clearance for the modified proposal.

17. I humbly submit that in view of the report of the Geological Survey of India dated 04.12.2020 and also observations of the one of the members of the Expert Committee appointed by this Hon'ble Tribunal pending main O.A. No. 71 of 2020, have raised a concern about subsidence of soil due to presence of limestone in the soil strata. In view of the subsidence factor, it has become inevitable to expose the approach channel to water. The said approach channel is duly located in the foreshore of Srisailem Reservoir and gets submerged as the reservoir gets filled up. Subjecting the strata of the approach channel to get filled up with water will give a realistic picture of existence of subsidence and soil failure. Thus, it became inevitable to partially expose the strata before it gets submerged and to observe the condition of the strata next water year for subsidence occurrence. Thus, the approach channel is partially excavated during the monsoon season and due to onset of the monsoon, the excavation is stopped and kept it for study on subsidence for one drowned season.

18. I humbly submit that no concrete work is going on at the new site i.e., North of Pothireddypadu Head Regulator in obedience with the order passed by this Hon'ble Tribunal. The survey and investigation work so far


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done at the new site is only to expose the foundation in view of the variation in the soil strata and to rule-out the subsidence factor as regards its suitability.

19. In the light of the above, the State of the Andhra Pradesh has not violated any order passed by this Hon'ble Tribunal dated 29.10.2020 and has no intention to cause any disobedience of the order passed by this Hon'ble Tribunal. The various allegations made by the Applicant are not true when juxtaposed against the actual survey and investigation work done at the alternative site. In fact, the State of Andhra Pradesh stopped the work on 07.07.2021. In the light of the above, the application is liable to be dismissed in limini.

Without prejudice to the above contentions, I beg to submit the para-wise replies.

20. The allegations in paras 1 to 7 need not be traversed as they set out the facts. However, the allegations in para 8 that

“the contractor commenced the work and this fact was suppressed withheld before this Hon'ble Tribunal. The State of Andhra Pradesh misled this Hon'ble Tribunal as if the work order related only to take up detailed survey and investigation, preparation of design and drawings”, are absolutely incorrect and the Applicant State is put to strict proof of the same. The further allegations that “immediately on receipt of the order dated 24.02.2021, the State of Telangana has addressed a letter to KRMB on 20.03.2021 to immediately constitute a fact-finding committee and ascertain the status of the work in progress. The request was followed by letters dated 09.06.2021 and 21.06.2021”


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may be true, but there is no necessity to constitute a fact-finding committee, since the State of Andhra Pradesh did not violate any order passed by this Hon'ble Tribunal and on the contrary, it has bonafidely acted in obedience of the order passed by this Hon'ble Tribunal.

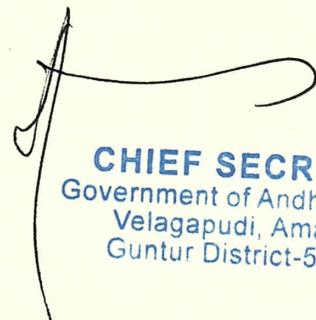
21. The allegations in para 9.1 that

“evenafter disposal of M.A. No.6 of 2020, works, which were being carried out for the purpose of Rayalseema Lift Irrigation Scheme, are not stopped by the State of Andhra Pradesh and they are continuing with the work at the full swing. At present hectic concrete work is going on at the site, which is definitely not part of preparatory work for DPR. The concrete work is only relating to main project work for which environmental clearance and other clearances are required. It is submitted that the State of Andhra Pradesh has engaged about 1500 labour on the site from different parts of the country and they are using heavy machinery, which includes trucks, concrete mixture, batching plants etc., which are not required for preparatory work. It is submitted that the State of Andhra Pradesh is proceeding with the main project work without obtaining EC, and other required clearances, which is contrary to the order passed by this Hon'ble Tribunal”

are hereby denied and the Applicant State is put to strict proof of the same.

As already submitted, except the survey and investigation work and exposing the soil for its suitability in view of the subsidence factor, no other concrete work is going on at the alternative site. Thus, the State of Andhra Pradesh did not violate the order passed by this Hon'ble Tribunal.

In fact, in obedience with the order passed by this Hon'ble Tribunal, the State of Andhra Pradesh approached Ministry of MoEF& CC for its environmental clearance on 09.06.2021 and the same is pending.


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22. I submit that the allegations in para 10 are mostly legal submissions and they would be appropriately answered at the time of argument. As already submitted, the true and correct facts as narrated above, show that the State of Andhra Pradesh did not violate any order passed by this Hon'ble Tribunal, but acted only in obedience with the order passed by this Hon'ble Tribunal. In view of the facts explained above, no proceedings under Sections 26 and 28 of the National Green Tribunal Act continued, since the Applicant did not place the true and correct facts before this Hon'ble Tribunal and approached this Hon'ble Tribunal with an oblique motive.

23. The allegations in para 11 that

“pursuant to the order passed by this Hon'ble Tribunal, in M.A. No.2 of 2021, dated 25.06.2021, the Krishna River Management Board appears to have made an effort by physical inspection to submit a report in compliance with the above said order. I learn that the Government of Andhra Pradesh had been threatening with dire consequences if KRMB dares to inspect the project, thus the KRMB or any authority under MoEF& CC is not in a position to hold a physical inspection or to submit a report to this Hon'ble Tribunal within a stipulated period in view of the law-and-order problem created by the State of Andhra Pradesh. Therefore, in the ends of justice, this Hon'ble Tribunal may be pleased to inspect the project for which, this Government is prepared to provide logistic support, including helicopter other paraphernalia”,

are absolutely incorrect, misconceived and misleading and the Applicant State purposefully made these allegations to prejudice the mind of this Hon'ble Tribunal.


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Hence, this Hon'ble Tribunal may be pleased to dismiss the above M.A. No. 03 of 2021 in O.A. No. 71 of 2020 with heavy costs and pass such other order or orders as this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case.

Sworn and signed before me on this the day of 6th August, 2021 at Vijayawada.


CHIEF SECRETARY
DEPARTMENT of Andhra Pradesh
Velagapudi, Amaravati,
Guntur District-522 233

BEFORE ME

Advocate

P. NUMAKA AJAY BABU
ADVOCATE M.A.,L.L.M.,
HIGH COURT OF A.P.
CELL: 9493494444, 9966370959

Geologist Report

भारत सरकार/Government of India

भारतीय भूवैज्ञानिक सर्वेक्षण/ Geological Survey of India



अभियांत्रिकी भूविज्ञान विभाग / Engineering Geology Division
दक्षिणी क्षेत्र, बंदलागुड़ा/Southern Region, Bandlaguda
हैदराबाद /Hyderabad-500 068.

No. 43 /EGD/GSI/SR/2020

Dated: 04/12/2020

To
The Executive Engineer,
Water resource department,
SRBC Division No. 2,
Panyam, Andhra Pradesh.

Sub: A Inspection note on "Feasibility Stage Geotechnical Investigation of the proposed pump house near Pothulapadu village under Rayalaseema Lift Irrigation Scheme, Kurnool District, Andhra Pradesh" – reg.

Sir,

Please find enclosed herewith a "Feasibility Stage Geotechnical Investigation of the proposed pump house near Pothulapadu village under Rayalaseema Lift Irrigation Scheme, Kurnool District, Andhra Pradesh" for Field Season 2020-21.

This is for your kind necessary action at your end.

Yours faithfully,

(बी अजय कुमार/B. Ajaya Kumar)

निदेशक /Director

Encl: As above.

**Inspection Note on Feasibility Stage Geotechnical Investigation of the
proposed pump house near Pothulapadu village under Rayalaseema Lift
Irrigation Scheme, Kurnool District, Andhra Pradesh**

By

B. Ajaya Kumar,
Director
Engineering Geology Division
Geological Survey of India
Hyderabad

Under Rayalaseema Lift Irrigation Scheme a 250m long, 40 m wide pump house is proposed to lift (60m) 3 TMC water per day from Srisailem Reservoir to SRMC on downstream from Pothireddypadu Head Regulator to stabilize the ayacut of the various projects in Rayalaseema Region and Nellore district including providing drinking water to the drought prone region. The project will facilitate to draw assured /allocated water. The project will allow drawing water even during the lean periods in Krishna River.

The Water shall be drawn thorough an Approach channel. Pump House shall be located beyond FRL line and Water lifted shall be delivered into a Cistern. Water carried through a Link canal, from delivery cistern to SRMC downstream of Pothireddypadu Head Regulator (PRHR)

The Discharge Required in SRMC & capacity of PRHR- and status of SRMC decide WHEN lift has to operate Below 841' level- drawal only by Lift & Between 841' to 874' Drawal will be either by Lift OR Gravity flow depending on required 'discharge' & Srisailem Reservoir level.

The proposed scheme details furnished by project authority are as follows:

1. Approach channel: The approach channel is proposed in the Srisailem fore shore area up to proposed fore bay at left side of existing Pothireddypadu Head Regulator. The approach channel traverses along the valley in Bhavanasi river in Srisailem foreshore area for a required length.
2. Forebay: Forebay of required size is to be constructed from the end of approach channel upto the pump house.
3. Pump house:
 - The pump house is to be constructed to required size to accommodate required 12 no of pumps and motors and operating system.
 - *12 no of volute pumps of 81.93 cumecs capacity each.*

- *Power requirement: 420 MW*
 - H.T/L.T Panels, SCADA, HT/LT Cables, HM/EM Components as per approved drawings.
 - Water drawing level :+243.85 m/800.0 ft and above
 - Delivery level :+269.82 m /885.144 ft
4. Pipe line: The M.S pipe line is proposed from pump house to Delivery Cistern up to the required level. Diameter of Delivery main is 5000mm
 5. Construction of One Delivery Cistern of required size.
 6. Excavation of Link Canal to connect it from delivery cistern to SRMC down stream of Pothireddypadu Head Regulator.
 7. Providing infrastructure
 - i. Road to the pump station.
 - ii. 400KV Sub-station and electrical power line from the existing HT lines.

At the request of the Executive Engineer, Water resource department, SRBC Division No. 2, Panyam, Andhra Pradesh via letter No. EE/SRBC-DIV.No2/PNM/AW/ATO/511M, dated 17.10.2020 to carryout feasibility stage Geotechnical investigation of the proposed pump house and auxiliary works of Rayalaseema Lift Scheme, the undersigned along with Shri. Bhushan D Kuthe, Senior Geologist visited the site on 30th and 31st October 2020 and carried out core logging of drilled boreholes and geological mapping of the proposed pump house location.

Feasibility Stage Geotechnical Investigation for proposed pump house location:

The proposed pump house is located approximately 100m in north eastern part of Pothireddypadu head regulator.

Regionally, area exposes mainly sediments of Cuddapah Supergroup and Kurnool Group of Meso to Neo-Proterozoic age. A small patch of migmatite and granite gneiss belonging to Peninsular Gneissic Complex (PGC-II) of Archaean to Palaeo-Proterozoic age is exposed in the northwestern part of the area. The Cuddapah Supergroup is divided into Chitravati and Nallamalai Groups and occurs in the northeastern part. The Chitravati Group is represented by the Pulivendla Formation and Tadipatri Formation. The Pulivendla Formation is essentially an arenaceous unit. It has a thin impersistent basal conglomerate followed by grit and quartzite. The

Tadipatri Formation is constituted by shale, tuff, chert and jasper and lies conformably over Pulivendla Quartzite.

The Nallamalai Group is represented by Cumbum Formation which is exposed in the northeast. It consists of slate, phyllite and shale sequence with intercalations of quartzite.

The Kurnool Group of rocks unconformably overlies the Cuddapah Supergroup. They include Banaganapalle, Narji, Owk, Paniam, Koilkuntla and Nandyal Formations. The oldest unit in this area is Banganapalle Quartzite which is exposed in the northwest. The Narji Limestone, with massive and flaggy members, is exposed in the western margin. The overlying Owk Shale lies directly over Narji Limestone. It occurs as a thin but persistent band preserved due to capping of Paniam Quartzite over it. The shale is predominantly non-calcareous, white, buff or yellow and is often ochrous. Paniam Quartzite occurs capping the Owk Shale, forming plateau. Koilkuntla limestone occurs in the western and northern

The major part of the proposed pump house location is covered with the disposed muck excavated while the construction of Pothireddypadu head regulator. However, the reddish brown, thinly laminated, horizontally bedded shale belonging to Nandyal shale of Kurnool Supergroup is exposed in the cut slopes of adjacent Srisailam Right Main canal.

Sub-surface Exploration:

. The project authority has drilled 04 boreholes up to a depth of 70m in the surrounding area of the proposed pump house location and borehole 5 is in progress. Based on the core logging, it is found that thickness of top layer of dark grey to black clayey soil is varying from 1.5 to 4.5m followed by thinly laminated, reddish brown shale with thin laminations of grey shale up to the bottom of the borehole. The summary of the core logging is given below.

Borehole No.	Location	Drilled Depth	Run	Remark
01	Near PRP inspection path on R/S of PH location	70m	0 to 2m	Black clayey soil
			2 to 4m	Highly weathered, reddish brown shale
			4 to 5.8m	Moderately weathered reddish brown shale with thin lamination of shale
			5.8 to 70m	Slightly weathered to fresh, reddish brown shale with thin laminations of grey shale.
02	PRP pump house & DC	70m	0 to 3m	Black clayey soil
			3 to 4.5m	Highly weathered, reddish brown shale

			4.5 to 6.0m	Moderately weathered reddish brown shale with thin lamination of shale
			6m to 70m	Slightly weathered to fresh, reddish brown shale with thin laminations of grey shale.
03	Approach Channel (Right side)	70m	0 to 4.5m	Black clayey soil
			4.5 to 6m	Highly weathered, reddish brown shale
			6 to 8.5m	Moderately weathered reddish brown shale with thin lamination of shale
			8.5 to 70	Slightly weathered to fresh, reddish brown shale with thin laminations of grey shale. Silicification was recorded between 63-66m depth.
04	Approach Channel (Left side)	70m	0 to 3	Black clayey soil
			3 to 6m	Highly weathered, reddish brown shale
			6 to 8m	Moderately weathered reddish brown shale with thin lamination of shale. Silicification was recorded between 6-8m depth.
			8 to 70m	Slightly weathered to fresh, reddish brown shale with thin laminations of grey shale.

Conclusion & Recommendations:

- Based on the geological set up of the area and borehole core logging, it is opined that the proposed location of the pump house is prima-facie feasible.
- Suggested to remove the disposed muck and to intimate for further geological mapping before start of concrete.
- Based on the core logging, it is expected to encounter a slightly fresh to fresh rock below a depth of about 8 to 10m from the ground level.
- Suggested to drill 3 boreholes along the center line of the proposed pump house location to ascertain the nature of bed rock and also to estimate the stability of the slopes during the construction of the proposed pump house.


 04/12/2020
B. Ajaya Kumar
 Director

**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

From
Sri Y.Srinivasa Reddy, IFS.,
Conservator of Forests & Field Director (FAC),
Project Tiger Circle,
Srisailam.

To
The Chief Engineer & DWRO,
Water Resource Department,
Kurnool.

Rc.No.1055/2021/TO, dated: 27.06.2021

Sir,

Sub:- Extent and boundaries of Eco-Sensitive Zone of Nagarjuna Sagar Srisailam Tiger Reserve – Proposed Pump House to ESZ – Details furnished – Reg.

- Ref:- 1. Chief Engineer & DWRO, Water Resources Dept., Kurnool Lr.No.CE/KNL/ICD32 -TW/2021/DEE2/AEE1/Rt.I, Dt: 26.06.2021.
2. CF & FDPT Srisailam Rc.No.1055/2021/TO, dated 26.06.2021.
3. DFO, WL, Atmakur Rc.No.660/2021/A7, dated 26.06.2021.

** ** **

Adverting to the reference 1st cited, it is informed that, the Divisional Forest Officer, Wildlife Division, Atmakur has submitted the report vide reference 3rd cited, duly inspecting the proposed project pump houses on 26.06.2021 along with Forest Range Officer, Atmakur, Velugodu and project authorities of Water Resources Department, Kurnool with reference to the co-ordinates i.e., Latitude – 15° -54' – 15" N & Longitude – 78°-25'-34" E . The Divisional Forest Officer has also reported that the distance to the proposed pump house from the Eco-Sensitive Zone of Nagarjunasagar Srisailam tiger Reserve falls in Compt. No.824 of Sivapuram Beat of Atmakur Range is about 11.544 KM and in Compt. 652 of Velgode (West) Beat of Velgode Range is 13.913 KM as per the Gazette Notification No.595, dated 11th February, 2020 issued by the GOI, MoEF & CC, New Delhi. The report of the Divisional Forest Officer, Wildlife Division, Atmakur along with map is herewith enclosed for information and necessary action.
Encl: as above.

Yours faithfully,
Sd/- Y.Srinivasa Reddy,
Conservator of Forests & Field Director (FAC),
Project Tiger Circle, Srisailam.

Copy to the Divisional Forest Officer, Wildlife Division, Atmakur for information.

//t.c.b.o//


Technical Officer

**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

From
Sri D.A.Kiran, S.F.S.,
Divisional Forest Officer,
Wildlife Management Division,
ATMAKUR

To
The Conservator of Forests &
Field Director,
Project Tiger Circle,
SRISAILAM

Rc.no. 660/2021/A7, Dated. 26-06-2021.

Sir,

Sub:- Extent and boundaries of Eco-Sensitive Zone of Nagarjuna Sagar Srisailam Tiger Reserve in Rajiv Gandhi Wildlife Sanctuary details of Existing Guideline – Report submission of – Regarding.

Ref:- 1) Chief Engineer & DWRO, Water Resources Dept., Kurnool Lr.no. CE/KNL/ICD32 –TW/2021/DEE2/AEE1/RL1, Dt: 26.06.2021.
2) CF & FD PT Srisailam Rc.no. 1055/2021/TO, Dated: 26.06.2021.

** ** **

With reference to the letter 2nd cited, it is submitted that, I have inspected the area which is proposed for pump houses on 26-06-2021 along with Forest Range Officer, Atmakur, Velgode and Project authorities of Water Resource Department, Kurnool with reference to the coordinates i.e., Latitude-15^o -54'-15" N & Longitude – 78^o-25'-34"E and the said location GPS Coordinates mentioned in the reference 1st cited is found correct.

Further, it is submitted that, the distance to the proposed project pump house from the Eco-Sensitive Zone of Nagarjunasagar Srisailam Tiger Reserve in Compt. no. 824 of Sivapuram Beat of Atmakur Range is 11.544 Km and Compt. no. 652 of Velgode (West) Beat of Velgode Range is 13.913 Km as per the Gazette Notification no. 595, Dated. 11th February 2020 issued by the MoEF & CC, New Delhi.

A copy of the Map along with Draft Notification is submitted herewith for ready reference.

This is submitted for favour of information and necessary action.

Encl:- As above

Yours faithfully,
Sd/-D.A. Kiran,
Divisional Forest Officer,
Wildlife Management, Atmakur

Copy to the Chief Engineer & DWRO, Water Resource Department, Kurnool for information.

//T.C.B.O//

Superintendent.

26/6

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MAP SHOWING THE DISTANCE TO THE PROPOSED PROJECT PUMP HOUSE FROM THE ECO-SENSITIVE ZONE OF NAGARJUNASAGAR SRISAILAM TIGER RESERVE AS PER THE DRAFT NOTIFICATION NO. 595, DT. 11-02-2020 IN ATMAKUR WL DIVISION, PROJECT TIGER CIRCLE, SRISAILAM



Legend

- Proposed Pump House
- 10 Km Buffer
- Eco Sensitive Zone Boundary
- Rajiv Gandhi Wildlife Sanctuary



Divisional Forest Officer
ATMAKUR RANGE WILDLIFE, ATMAKUR.

Online Acknowledgement of DPR submission to CWC



Project Appraisal Management System

(e-PAMS)



R. Muralinatha Reddy (apce2)

Log Out

Detailed Project Report(DPR)-Status

Name Of Project :	Rayalaseema Lift Scheme to lift water to SRMC feeding 3 Schemes which are presently drawing water by gravity from foreshore of Srisaitham Reservoir viz. GNSS SRBC and TGP Kurnool District Andhra Prades
Project ID :	
Proposal Type :	Detailed Project Report(DPR)
Purpose :	New
Submitted On :	30/06/2021
Proposal Status:	In Process (Communication Required)

Communication Receive :

Yes

[View Communication History](#)

Appraisal

Received Date	From User	To User	Forward User	Action Date	Action	Action Comment	View
30/06/2021		Chief Engineer, PAO, CWC ceprjap	Project Appraisal, South, CWC pasdte-cwc	01/07/2021	Forward	Please get it examined	
01/07/2021	Chief Engineer, PAO, CWC ceprjap	Project Appraisal, South, CWC pasdte-cwc					View Appraisal

7/12/2021

Gmail - ePAMS- Your Detailed Project Report(DPR) Proposal Submitted Successfully



Chief Engineer Kurnool <cepkurnool@gmail.com>

ePAMS- Your Detailed Project Report(DPR) Proposal Submitted Successfully

2 messages

no-reply-cwcepams@gov.in <no-reply-cwcepams@gov.in>

Wed, Jun 30, 2021 at 9:58 PM

To: cepkurnool@gmail.com

Cc: sbkr2001@gmail.com

Dear R. Muralinatha Reddy ,

Your Detailed Project Report(DPR) Proposal for Project Name Rayalaseema Lift Scheme to lift water to SRMC feeding 3 Schemes which are presently drawing water by gravity from foreshore of Srisailam Reservoir viz. GNSS SRBC and TGP Kurnool District Andhra Prades **has been submitted successfully.** A Presentation in this regard may be prepared at your end. Prospective date for the presentation shall be communicated to you shortly.

This is system generated mail. Please do not reply.

GOVERNMENT OF ANDHRA PRADESH
WATER RESOURCES DEPARTMENT

From
Sri R.Muralinatha Reddy, M.Tech.,
Chief Engineer & DWRO,
Water Resources Department,
Kurnool.

To
The Member Secretary,
Krishna River Management board,
5th floor, Jalasoudha, Errummanzil,
Hyderabad.

Lr.No. ICD32-TW/1/2021/DEE2/AEE1/RLS/DPR, Date 01.07.2021.

Sir,

Sub: **RLS- Rayalaseema Lift Scheme to supplement '3' TMC per day from Sangameswaram to SRMC from Pothreddypadu Head Regulator-Submission of DPR - Regarding.**

Ref: 1.G.O.Rt.No.203 dt.05.05.2020.
2.Minutes of 2nd Apex council held on 6.10.2020.
3.Lr.No.1569/1/IS.EA/2014 Dt.11.11.2020 the special Secretary to Govt addressed to the KRMB.
4. KRMB vide F.No.2/04/2020/KRMB/44/-46 dt.08.01.2021.

With reference to the above, it is to inform that, the 2nd Apex council meeting was held on 6.10.2020 under the chairmanship of Hon'ble union Minister of Jalshakthi, Government of India with Hon'ble Chief Ministers of Telengana & Andhra Pradesh. During the meeting, the Minister of Jalashakthi, Government of India directed that as per section 84(3)(ii), 85 8(d) end Para -7 of XI schedule of APRAS 2014, the states bound to submit the DPRs of new projects to KRMB&GRMB.

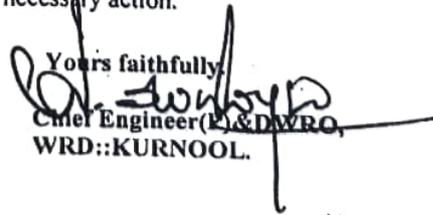
In this connection, the secretary to Government vide ref.3rd cited has submitted the Detailed Project Report of Rayalaseema lift scheme. The KRMB vide letter 4th cited has requested to submit the DPR for appraisal as per the guidelines of Ministry of Jal Shakthi for preparation of DPR for Irrigation and Multipurpose project (2010). Accordingly the work of preparation of detailed project report (DPR) was assigned to WAPCOS consultants.

The detailed project report of Rayalaseema Lift Irrigation Scheme as prepared by the M/s WAPCOS Ltd was uploaded on the website of the Central Water commission, New Delhi i.e www.cwc.gov.in through epams portal on 30.06.2021. The hard copy of the detailed project report is herewith enclosed.

This is submitted for favour of information and necessary action.

Encl:

- 1.DPR for Rayalaseema Lift Scheme.
2. Acknowledgement receipt of CWC.

Yours faithfully,

Chief Engineer (R&DWRO),
WRD::KURNOOL.



PARIVESH परिवेश		Ministry of Environment, Forest and Climate Change Government of India				
"Pro Active and Responsive facilitation by Interactive and Virtuous Environmental Singlewindow Hub"						
Home About MoEFCC Acts, Rules & Guidelines Notifications Agenda & MoM Track your proposal Useful Links Downloads Contacts FAQs						
				Essential Details Sought by MoEFCC	TimeLine Details	
1	Proposal No : IA/AP/RIV/214491/2021 File No : To be assigned Proposal Name : Rayalaseema Lift Scheme to lift water for 3 schemes which are presently drawing water by gravity from foreshore of Srisaillam reservoir viz. 1. Galeru Nagari Sujala Shrivanthi (GNSS) Project in District Kurnool, Andhra Pradesh. 2. Srisaillam Right Branch Canal, Andhra Pradesh. 3. Telugu Ganga Project, Andhra Pradesh.	State : District : Tehsil :	Date of Submission for EC : 09 Jun 2021	River Valley and Hydroelectric Projects	Amendment	  



COPY OF LETTER No.J-11016/70/83-IA, from A.C.Nay, Additional Secretary, Govt. of India, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110003., letter dated: 19th September, 1988. addressed to the Secretary, Irrigation & CAD(PW)Dept., A.P.Secretariat., Hyderabad-22.

OFFICE MEMORANDUM

Subject: APPROVAL OF TELUGU GANGA PROJECT, ANDHRA PRADESH FROM ENVIRONMENTAL ANGLE.

The Telugu Ganga Project, Andhra Pradesh was referred to the Ministry by the Central Water Commission for clearance from environmental angle vide letter No.6/149/83-IB, dt. 8.12.1983.

Based on the information furnished by the Project authorities, the scheme was discussed by the Appraisal Committee and discussions were also held with the State Government Officials.

Taking into account various points, environmental approval is accorded to the Project subject to the following conditions:

- (i) The Action Plans in respect of Rehabilitation and Command Area Development will be implemented before filling up of the reservoirs commences.
- (ii) A detailed Rehabilitation Master Plan must be prepared covering the following aspects:
 - (a) Homestead land must be provided free to all the affected families. This will include the oustees who do not have land but are dependent on the related activities such as fisheries, minor forest produce, labour etc. The size of each homestead land should, in the minimum, be 0.20 ha.
 - (b) Land for land will be provided to all families losing land, but not left with 5 acres or more after the loss. The extent of land to be given will be the extent lost subject to a maximum of 5 acres. The price should not exceed the price paid to the affected person as compensation for their land or the market price, whichever is less.
 - (c) For landless but affected people adequate exgratia amount will be given which should be kept in fixed deposit to ensure regular income to them.
 - (d) suitable displacement and resettlement grant will be given to all the affected people.
 - (e) Priority ^{for} jobs should be given to the affected people in the project concerned or other projects within the area.
 - (f) Adequate training facilities should be provided to make the people equipped for suitable jobs.
 - (g) The rehabilitation sites should be provided with drinking water facilities, roads, community centres, schools, hospitals, communication and transport etc.
 - (h) A rehabilitation Cell should be set up for preparation, implementation and monitoring of the Rehabilitation Master Plan. This Cell should have consultation mechanism for consulting with the affected people and the State Government.
 - (i) A detailed Rehabilitation Master Plan should be submitted to the Ministry for review and comment as soon as it is ready.

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- iii) Adequate fuel arrangements should be made for the labourers who are going to be engaged in the construction work of the Project.
 - iv) Restoration of the construction areas should be ensured by levelling, filling of borrow pits etc., to remove the scars left over due to the Project.
 - v) Special arrangements should be made restricting the entry of the labourers into the nearby forest areas for avoiding damage to the vegetation cover.
 - vi) To prevent spread of communicable diseases, screening of the work force at the dam site should be done at the project and a net work of health centres should be created for effective health delivery system.
4. Itemwise financial requirements with yearly break up for the implementation of the Action Plans and also other environmental safeguards must be adequately provided for in the project cost and annual Budget of the Project.
 5. A Special Monitoring Committee must be constituted with experts from various fields such as ecology, environment, water management, soil conservation, sociology etc., to oversee the effective preparation and implementation of various environmental Action Plans.
 6. This Ministry must be kept informed about the progress made on various works every 6 months for reviewing and suggesting necessary changes, if required.
 7. During techno-economic clearance of the Project, if there is any change in the scope or basic parameter of the project, fresh environmental examination of such amendment will be necessary. The Department should be informed of the position in due course.
 8. Enforcement of these safeguards stipulated in this O.M. and other conditions necessary for environmental protection will be under the Environment (Protection) Act, 1986.
 9. Approval under Forest (Conservation) Act, 1980 for diversion of the forest land shall be issued separately. No work should be initiated prior to this approval.

Sd/- x x x

(A.C.RAY)

Additional Secretary

///true copy ///

DESK OFFICER

Rao

128, 133
 GOVERNMENT OF ANDHRA PRADESH
 IRRIGATION & CAD DEPARTMENT

@@@

From
 Sd/K. Shanthanandam, RE.,
 Chief Engineer,
 Telugu Ganga Project,
 Srikalahasti.

To
 The Secretary to Government, (Projects),
 Irrigation & CAD (PW) Dept.,
 A.P. Secretariat Buildings,
 Hyderabad.

10 No. CF/TGP/SKIP&M/AE2/84531/87 Vol X

336 CE
 22-3-03
 Dt: 15.03.2003

Syl: Task Force to expedite clearance of Projects pending of environmental Clearance -
 Reg.

- Ref: 1) Govt. Memo. No. 14339/Irrign. X-1/2002-1 dtd. 4.5.2002.
 2) Govt. Memo. No. 14339/Irrign. X/A-1/2002-2 dtd. 2.7.2002.
 3) Govt. Memo. No. 14339/Irrign. X/A-1/2002-3 dtd. 2.6.2002.

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With reference to the Govt. Memo. No. cited, I submit that, Somasila Project and Telugu Ganga Project do not come under the Projects requiring clearance from Environmental angle under the present norms of the Task force of the Ministry of Environment and Forest, New

- 1) Somasila Project was already cleared by the Planning Commission vide their letter No. IT-15 (1/21/72) Irrign. & CAD dt. 21.9.1973.
 2) Telugu Ganga Project - The Environmental Clearance has been accorded by the Government of A.P. vide G.O. Ms. No. 30 Irrign. CAD (Proj. Wing - TGP-1) Department dated 15.2.1994 based on the Environmental approval accorded by the Government of India, E&F Department vide letter No. J-TT016/70/83-11 dated 19.9.1983.

Hence I submit that the remarks on the above matter may please be taken as 'Nil'.

This is submitted for favour of information.

Yours faithfully,
 Sd/-K. Shanthanandam,
 Chief Engineer,
 T.G.P.: Srikalahasti.

Copy forwarded to the Superintending Engineer, Somasila Project Circle, Nellore with reference to his letter No. SE/BPC/NLI/TS/AE1/TE.10CWC/356Ce dtd. 5.6.2002. He is requested to submit the copy of Planning Commission letter No. IT-15 (1/21/72) Irrign. & CAD Department dated 21.9.1973 in which the Somasila Project clearance was accorded, at an early date.

Sd/-K. Shanthanandam

Telegram : PARYAVARAN,
NEW DELHI

12.1/1995

दूरभाष :
Telephone : 4361669/497
टेलिक्स (द्विभाषीय) :
Telex : (bi-lingual) : W-66185 DOE IN
FAX : 4360678

भारत सरकार
पर्यावरण एवं वन मंत्रालय
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT & FORESTS
पर्यावरण भवन, सी.जी.ओ. कॉम्प्लेक्स
PARYAVARAN BHAWAN, C.G.O. COMPLEX
लोदी रोड, नई दिल्ली-110003
LODHI ROAD, NEW DELHI-110003

2/7/95

Dated the 07th July, 1995.

Subject:- Srisaillam Right Branch Canal, Andhra Pradesh -
Environmental Clearance.

...

The scheme has been examined from environmental angle and accorded approval subject to the effective implementation of the following safeguards and mitigative measures in a time bound manner:-

- Adequate free fuel arrangement should be made to labour force engaged in the construction work on project cost. Plan with financial allocation should be submitted within three months.
- The Catchment Area Treatment Plan including green belt around reservoir periphery of Srisaillam, Gorakallu and Owk reservoirs should be effectively implemented through engineering and biological measures. Year-wise phasing of the physical and financial targets for treatment of Catchment Area should be submitted within three months to the Ministry. Keeping in view the degraded nature of water sheds surrounding Srisaillam Reservoir, extensive afforestation programme should be initiated in consultation with the State Soil Conservation, Agriculture and Forest Department. Funds necessary for this programme should also be provided. The amount of Rs. 2113.62 lakhs provided for CAT should accordingly be enhanced.
- The Rehabilitation programme should be completed at least one year in advance to the impoundment in the balancing reservoirs. As proposed adequate civic amenities should be provided to the displaced persons at the site of their resettlement.

The plan submitted on the health aspects with financial provisions of Rs. 120.0/-lakhs should be strictly implemented with creation of necessary infrastructure facilities, such as mobile vans, primary health centre, strengthening of medical staff etc. In the health management plan, the use of pesticides should be avoided. Alternative vector and pest control should be used.

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- Proper care should be taken to stabilise the muck generated due to canal construction by proper engineering and plantation measures including the denuded hills in certain patches along the canal alignment.
- For protection of wild life and its habitat in the project impact area, a Vigilance Cell be established as suggested by the Chief Wild Life Warden, Andhra Pradesh. A provision of Rs.450.0/-lakhs made for this purpose should be further detailed and submitted to the Ministry within three months.
- Detailed Command Area Development Programme should be prepared including the drainage, ground water use, cropping pattern, fisheries etc. A comprehensive programme for training of farmers in water management, production technologies, farm forestry, pollution control, environment improvement and awareness need to be undertaken. This could be done by setting up extension centres for a group of 5000 farmers. This centre should be equiped to provide soil water testing service, farm and advisory service & training to farmers in Water Management, agro-forestry, farm forestry, pollution control and environment improvement specially in controlled use of fertilisers. These details should be submitted with requisite financial requirements of funds within six months.
- Restoration of construction area should be ensured by leveling, filling of borrow pits, land scaping etc.
- A Multi-disciplinary Committee should be constituted with representative from various disciplines of Forestry, Ecology, Wildlife, etc. to oversee the effective implementation of the suggested safeguard measures.
- Financial provision should be made in the total budget of the project for implementation of the above suggested safeguard measures, year-wise and item wise.
- Six monthly monitoring report should be submitted to the Ministry and its Regional Office at Bangalore for review.

2. The officials from Regional Office, Ministry of Environment & Forests, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by project proponents during their inspection.

3. The responsibility of implementation of environmental safeguards rests fully with the department of irrigation and they should ensure the co-operation with the Central and State Governments.

4. In case of change of the scope of the project, the project would require a fresh appraisal.

5. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the clearance under the

provisions of the Environmental (Protection) Act, 1986 to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(DR. S.C. VERMA)
JOINT DIRECTOR.

Shri P. Gopalakrishna Murthy,
Chief Engineer (Project),
Govt. of Andhra Pradesh,
Srisailem Project,
6th Floor, Gagan Vihar, M.J. Road,
HYDERABAD-500001.

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Copy to:-

1. The Secretary,
Ministry of Water Resources,
Shram Shakti Bhavan, Rafi Marg,
NEW DELHI.
2. Adviser (I & CAD),
Planning Commission, Yojana Bhavan,
NEW DELHI.
3. Shri S. Ray,
Principal Secretary to Govt.(CAD),
Irrigation and CAD Department,
Govt.of Andhra Pradesh, A.P. Secretariat,
HYDERABAD-500022.
4. The Chief Engineer,
Project, Appraisal Directorate(PAD),
Central Water Commission, R.K. Puram,
NEW DELHI.
- ✓ 5. CCF, Regional Office, Southern Zone,
Ministry of Environment & Forests,
No. 463, First Main, III Block, III Stage,
Basaveshwaranagar, BANGALORE-560079
6. Guard File.

S.V. Verma
(DR. S.C. VERMA)
JOINT DIRECTOR.

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No. J-12011/18/2006-IA.I

Government of India
Ministry of Environment & Forests

Paryavaran Bhawan,
C.G.O. Complex,
Lodi Road,
New Delhi-110003

Dated 21st June, 2006

To,

The Secretary (Irrigation)
I&CAD Department
A.P. Secretariat
Hyderabad- 500022

Subject : **Galeru Nagari Sujala Shravanti (GNSS) Project in District Kurnool,
Andhra Pradesh – Environmental Clearance reg.**

Sir,

This has reference to your letter No. SE/GNSS Circle/KADAPA/Camp 1/Hedrabad, dated 12.04.2006 on the subject..

2. The above referred proposal was considered by the Expert Committee for River Valley & Hydroelectric projects at its meeting held on 19.04.2006 & reconsidered on 17.05.2006.

3. It has been noted that the proposed project contemplates drawl of 38.00 TMC of surplus flood water from Krishna river to provide irrigation to 1.052 lakh ha. (2.60 lakh acres) in two districts of Kadapa and Chittoor, drinking water to about 10 lakh people by using about 3.00 TMC of water and stabilisation of existing command of Pulivendula branch canal to an extent of 24282 ha. The scheme consists of 11(eleven) balancing/storage reservoir with 14 to 29 m high of dams. Total land requirement for the project is 10348.25 ha., of which 1104.45 ha is forest land. Forest clearance is yet to be obtained. Total 6610 families from 42 villages are likely to be affected due to this project. Public Hearing was conducted in two districts of Chittor & Kadapa on 14.03.2006. The total cost of the project is 4562.33 crores.

4. The Ministry of Environment and Forests hereby accords environmental clearance as per the provision of Environmental Impact Assessment Notification-1994, subject to the strict compliance of the terms and conditions mentioned below –

Part – A: Specific conditions

- i) Total 6610 Families from 42 Villages are likely to be affected by this project. The project-affected families shall be rehabilitated as per Andhra Pradesh Government's R & R Policy –2005 & its amendment G.O. M.S. No. 76, dated 13th April, 2006 .
- ii) Eleven balancing reservoir are proposed with different heights. Sciesmic design parameters for the dams need to be approved by National Commission on Seismic Design Parameters (NCSDP), Central Water Commission, New Delhi.
- iii) A monitoring committee should be constituted which must include representatives of project affected persons from SC/ST category and a women beneficiary. The committee would also attend the Grievance Redressal of the affected peoples.
- iv) Commitment made during Public hearing by the project authority on different issues should be fulfilled.
- v) Forest Clearance should be obtained for acquiring 1104.45 hectare forest land & submitted.
- vi) Water user association / co-operative and involvement of the whole community for disciplined use of available water should be provided.
- vii) Command Area Development, as proposed in the EIA / EMP should be implemented. Water logging should be treated through suitable drainage measures and conjunctive use of ground water and surface water, reclamation of saline lands and measures to improve the soil fertility should be ensured.
- viii) Occurrence of stagnant pools/slow moving water channels during construction and operation of the project provide breeding source for vector mosquitoes and other parasites. The canal should be properly channelised so that no small pools and poodles are allowed to be formed. Even after taking precaution, due to unforeseen situations, breeding of mosquito and resultant malaria or mosquito borne diseases may increase. If such a situation arises, it will be the responsibility of project authorities to take all corrective steps i.e. residual insecticidal spray in all the project affected areas and surrounding 3 Km. area, keeping the flight range of mosquitoes in consideration.
- IX) Any other clearance from any other organization if required should be obtained.

Part –B. General Conditions

- i) Provision of supplying kerosene or cooking gas / Pressure Cooker to the labourers should be made instead of supplying fuel wood.

- ii) Fuel depot may be opened at the site to provide the fuel (kerosene/wood /LPG). Medical facilities as well as recreational facilities should also be provided to the labourers.
 - iii) All the labourers to be engaged for construction works should be thoroughly examined by health personnel and adequately treated before issuing work permits.
 - iv) Restoration of construction area, including dumping site of excavated materials at dam site & power house site, should be ensured by leveling, filling up of borrow pits, landscaping etc. The area should be properly afforested with suitable plantation.
 - v) A multidisciplinary environmental monitoring cell inclusive of the experts from Ground Water Management, Hydrogeologist, Agriculture, Socio-economist etc. should be constituted immediately before the field activities of the project are undertaken.
 - vi) Financial provision should be made in the budget of the project for implementation of the above suggested safeguard measures.
 - vii) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office, Bangalore for review.
4. Officials from Regional Office MOEF, Bangalore would be monitoring the implementation of environmental safeguards and they should be given full cooperation, facilities and documents / data by the project proponents during their inspections.
 5. The responsibility of implementation of environmental safeguards rests fully with the Irrigation Department and Government of Andhra Pradesh.
 6. In case of change in the scope of the project, project would require a fresh appraisal.
 7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking the clearance, under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time- bound and satisfactory manner.
 8. This clearance letter is valid for a period of five years from the date of issue of this letter for commencement of construction work.
 9. A copy of the clearance letter will be marked to concerned Panchayat, if any, from whom any suggestion/representation has been received while processing the proposal.

10. State Pollution Control Board / Committee should display a copy of the clearance letter at the regional office, district industries centre and collector's office / tehsildar's office for 30 days.

11. The project proponent should advertise within seven days at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board/Committee and also at Website of the Ministry of Environment and Forests at [http:// www.envfor.nic.in](http://www.envfor.nic.in).



R. Chandramohan)
Joint Secretary to the Govt. of India

Copy to: -

1. The Secretary, Ministry of Water Resources, Shram Shakti Bhawan, Rafi Marg, New Delhi - 110001.
2. Dr. Ravi Mallu, Special representative of Govt. of Andhra Pradesh, 1-Ashoka Road, Andhra Bhawan, New Delhi - 110001.
3. Secretary, Department of Environment, Government of Andhra Pradesh, Hyderabad.
4. Secretary, Department of Irrigation, Government of Andhra Pradesh, Hyderabad.
5. The Advisor (I & CAD) Planning Commission, Yojana Bhawan, New Delhi -110 001.
6. The Chief Engineer (PAD), Central Water Commission, Sewa Bhawan, R.K. Puram, New Delhi - 100062.
7. Member Secretary, Andhra Pradesh Pollution Control Board, Hyderabad.
8. CCF, Regional Office, Ministry of Environment & Forests, Bangalore.
9. EI - Division, MOEF, New Delhi - 110001.
10. Guard file.



R. Chandramohan)
Joint Secretary to the Govt. of India